

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1098
ANSWERED ON:02.03.2015
FLIGHTS TO PANTNAGAR AND DEHRADUN
Tamta Shri Ajay

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there is any proposal under consideration of the Government to increase the frequency of flights to Pantnagar and Dehradun especially during the peak tourist season;
- (b) if so, the details and the present status thereof;
- (c) whether the Government proposes to subsidise air fare and airfreight charges to Pantnagar and Dehradun on the pattern of North Eastern Region; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Dr Mahesh Sharma)

(a) & (b) No, Madam. The domestic air services have been deregulated by the Government & it has laid down Route Dispersal Guidelines (RDGs) with a view to achieve better air transport services of different regions of the country. It is, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of RDGs issued by the Government.

(c) & (d) Air fares and airfreight charges are not regulated by the Government. Under the provision of Sub Rule (1) of Rule 135, Aircraft Rules 1937, airlines are free to fix reasonable tariff having regard to all relevant factors, including the cost of operation, characteristics of services, reasonable profit and the generally prevailing tariff. Air fares so established by airlines are published on their respective websites under the provision of Sub Rule (2) of Rule 135, Aircraft Rules 1937.

Airline remains compliant to the regulatory provisions of Rule 135 as long as the fare charged by them does not exceed the fare established and displayed on their website.